

Allotment of Rice and Palmolein to Tamil Nadu

3251. **SHRI M. VINCENT:** Will the Minister of **FOOD AND CIVIL SUPPLIES** be pleased to state:

(a) whether it is a fact that Tamil Nadu Government have urged to Central Government to make additional allotment of Rice and Palmolein to the State;

(b) if so, the steps taken by the Government in this regard; and

(c) whether it is a fact that the late Dr. M. G. Ramachandran had stressed in his last letter to the Prime Minister to allot one lakh tonnes of rice to Tamil Nadu?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (c) Yes, Sir.

(b) *Rice:* In addition to the monthly allotment of 50,000 tonnes of rice to the Government of Tamil Nadu for public distribution system, advance allocations of 30,000 tonnes of rice per month have been made for February and April, 1988.

Palmolein: The request of the Government of Tamil Nadu for increase in their allocation of Palmolein for the month of January, 1988 was not agreed to, as the allocation of edible oils is adjusted according to flush/lean season.

Issue of caste certificate

3252. **SHRI PRAMOD MAHAJAN:** Will the Minister of **WELFARE** be pleased to state:

(a) Whether the Government of Maharashtra have requested the Government of India to change the definition of residence for issuing the caste certificates to Scheduled Castes and Scheduled Tribes and to relax/modify the conditions to enable the SCs

and STs in Bombay to get the certificates easily; and

(b) if so, what are the details and action taken thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI MATI SUMATI ORAON): (a) The Government of Maharashtra had made a suggestion that the present cut off point of the 1950 i.e. issue of first Presidential Order specifying Scheduled Castes and Scheduled Tribes, for migrants from outside the state, needs to be revised, in view of the fact that 37 year had passed since and persons who had been residing in the given State for the last 15 years, should be considered eligible for getting benefits available to similar groups in that State.

(b) According to the existing guidelines a Scheduled Caste person, who has migrated from the State of his origin, which is considered to be his ordinary place of residence after the issue of the Presidential Order, 1950, can get benefits from the State of his origin and not from the State to which he has migrated and as such the cut off point of 1950 for migration as suggested by the Government of Maharashtra cannot be changed. The Govt. of Maharashtra was given a reply accordingly.

Legislation for acquisition of Land for new mines

3253. **SHRI CHITTA BASU:** Will the Minister of **STEEL AND MINES** be pleased to state:

(a) whether Government propose to enact a new legislation for acquiring land to explore new mines; and

(b) if so, what are the details thereof?

THE MINISTER OF STEEL AND MINES (SHRI MAKHAN LAL FOTEDAR): (a) and (b) The Department of Mines has no such proposal under consideration.